# GOVERNEMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

## **LOK SABHA**

#### **STARRED QUESTION NO. 366**

### ANSWERED ON MONDAY, MARCH 22, 2021/ CHAITRA 1, 1943 (SAKA)

#### **ASSET QUALITY REVIEW OF NBFCs**

#### **QUESTION**

\*366. SHRI KHAGEN MURMU:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Government has made any plan to call for an Asset Quality Review of the Non-Banking Finance Companies (NBFCs) to identify and deal with under-capitalized firms, as well as an attempt to revive stalled infrastructure projects;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

#### **ANSWER**

MINISTER OF FINANCE AND CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN)

वित्त एवं कारपोरेट कार्य मंत्री

(श्रीमति निर्मला सीतारमण)

(a) to (c): A Statement is laid on the Table of the House.

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# STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA STARRED QUESTION NO. 366 FOR 22<sup>nd</sup> MARCH, 2021 REGARDING ASSET QUALITY REVIEW OF NBFCs:

(a) to (c): The Government in the Ministry of Corporate Affairs (MCA) administers the provisions of Companies Act, 2013, Limited Liability Partnerships ('LLPs') Act, 2008 and Insolvency and Bankruptcy Code (IBC), 2016. The Reserve Bank of India (RBI) is the regulator for Non Banking Finance Companies (NBFCs) as per the RBI Act, 1934 and Rules/Regulations made thereunder. RBI has informed that it assesses the asset quality of Banks and NBFCs on a regular basis as part of its supervisory process. No Asset Quality Review has been done for NBFCs in last 5 years. RBI has further informed that at present, it does not foresee a requirement for additional asset quality review for NBFCs.

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